

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL PRINCIPAL BENCH**

**(IB)-1134(ND)/2018**

**IN THE MATTER OF:**

M/s. JSB Consultants

.... Petitioner/Applicant

Vs.

M/s. Aliffa Agro India Pvt. Ltd.

.... Respondent

**SECTION:**

**Under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 07.09.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Sh. V. K. SUBBURAJ**

**Hon'ble Member (T)**

**PRESENTS:**

For the Petitioner(s) : Mr. Vishal Chaudhary, Adv.

For the Respondent : -

**ORDER**

Copies of the documents have not been certified by an identifiable person. In response to a query raised by the Bench. Ld. Counsel for the petitioner undertakes that all copies shall be signed legibly by disclosing the names of person certifying the documents. It is to be certified by the Ld. Counsel his name should appear clearly underneath his signature.

List before the Principal Bench after needful is done.

-sd-  
**(M.M.KUMAR)**  
**PRESIDENT**

-sd-  
**(V. K. SUBBURAJ)**  
**MEMBER(TECHNICAL)**